

HIGH COURT OF DELHI: NEW DELHI

NOTIFICATION

No. 59/Rules/DHC

Dated: 28.08.2025

In exercise of the powers conferred by Section 7 of the Delhi High Court Act, 1966 (Act 26 of 1966) and all other powers enabling it in this behalf, the High Court of Delhi, hereby makes the following amendment in Rule 2 of Part C of Chapter 3 of the High Court Rules & Orders, Volume V:-

The following shall be substituted for the existing Rule 2 of Part C of Chapter 3 of Volume V of the High Court Rules & Orders:-

2. Power delegated to the Registrar General/ Registrar/ Joint Registrar (Judicial) in Criminal cases-

(1) In view of the provisions of the Bharatiya Nagarik Suraksha Sanhita, 2023 (earlier Code of Criminal Procedure, 1973), the Registrar General is delegated with the power to sign complaints under clause (a) of Sub-section (3) of Section 379 of the Bharatiya Nagarik Suraksha Sanhita, 2023 [clause (a) of Sub-section (3) of Section 340 of the Code of Criminal Procedure, 1973].

(2) The Hon'ble Court(s), at its discretion, may order listing of non-contentious compromise based petitions involving quashing of FIRs before the Joint Registrar (Judicial) for Criminal jurisdiction for recording of statement and/or for any other purpose and after recording of statement and/or complying with the other directions of the Hon'ble Court, if any, the Joint Registrar (Judicial) shall fix the next date of hearing, which is not more than two days, before the Hon'ble Court for final disposal.

(3) The matters where the convict has failed to surrender after the expiry of furlough/ parole period would be placed before the Joint Registrar (Judicial) on Criminal Side who shall take necessary steps to ensure the arrest of the convict if he/ she fails to surrender on expiry of the furlough/ parole period.

(4) To hear and dispose of applications for condonation of delay upto a period of 60 days in filing Criminal Appeals (CRL.A.).

(5) Any other matter as may be directed by the order of the Chief Justice, including in respect of Criminal Appeals (CRL.A.), Criminal Revision Petitions (CRL REV.P.), Writ Petition (Criminal) (W.P.(CRL), Criminal Leave Petitions (CRL.L.P.), Criminal Miscellaneous Cases (CRL.M.C.), Transfer Petitions Criminal (TR.P.C.(CRL)), Criminal Contempt Petitions (DB and SB), Criminal Contempt Reference (DB) and Miscellaneous Appeals (PMLA).

NOTE: THIS AMENDMENT SHALL COME INTO FORCE FROM THE DATE OF ITS PUBLICATION IN THE GAZETTE.

By order of this Court

Sd/-

(ARUN BHARDWAJ)
REGISTRAR GENERAL